

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. 52/GT/2012

Date: 14.1.2013

To,

Executive Director (Commercial),
NTPC Ltd,
Core-7, Scope Complex,
7, Institutional area, Lodhi Road,
New Delhi- 110003

Sir,

Subject: **Petition No. 52/GT/2012**: Petition for approval of tariff of Vindhyachal Super Thermal Power Station, Stage-II (1000 MW) from 1.4.2009 to 31.3.2014, after truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents/beneficiaries, latest by **4.2.2013**:

- (i) List of capital spares of ₹43477898.35 sought to be excluded during the years 2009-10, 2010-11 and 2011-12, to be submitted. Also, in respect of capital spares de-capitalized if any, the year in which capitalization was disallowed for the purpose of tariff should also be indicated.
- (ii) List of MBOA of ₹4356479.81 de-capitalized and sought to be excluded during the years 2009-10, 2010-11 & 2011-12, to be submitted. Also the year in which capitalization of these assets was disallowed for the purpose of tariff, is to be indicated.
- (iii) The difference between the actual additional capital expenditure of ₹366.56 lakh claimed during 2011-12 and as shown in Form-9 as against ₹37375170.23 as per the reconciliation statement from the balance sheet, to be explained.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/clarification.

Yours faithfully,

Sd/-

(B. Sreekumar)
Deputy Chief (Law)